

17. Mangalore Chemicals & Fertilizers Limited

(b) Yes, Sir, except the companies at 7 and 12 above.

(c) No, Sir.

(d) Yes, Sir. Such reports have been received.

(e) The sale of fertilizers is governed by allocations under the Essential Commodities Act, and the need to adhere to the margins fixed by the Government has been emphasised.

Labour Dispute at Arlam State Farm, Cannanore (Kerala)

3134. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state:

(a) whether the labour dispute at Arlam State Farm at Cannanore in Kerala has been settled, if so, the details thereof; and

(b) whether the State Farm at Arlam has been running at a profit during the past two years if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) A settlement has been reached between the Management of State Farms Corporation of India and the workmen of Central State Farm, Aralam on 11.8.86 over the dispute of the interpretation and implementation of the award given by Industrial Tribunal, Calicut. Details of the terms of Settlement are given in the Statement below.

(b) The accounting year of the State Farms Corporation of India is from July to June. However, the accounts for the year 1985-86 have not yet been finalised. The details of profit/loss of the Central State Farm, Aralam, during 1983-84 and 1984-85 are given below :-

Year	Net Profit (+)/Loss (—) (Rs. in lakhs)
1983-84	(—) 20.02
1984-85	(+) 1.04

STATEMENT

Terms of Settlement :-

1. The Management agrees to implement the Award w.e.f. 1.1.1978. The arrears payable to the Workers covered by this Award from 1.1.1978 to 31.5.1986 would be paid as described in clause below, as per the interpretation of the monthly wage rate of workers by the management. Full salary as per the award would be given to the workers with effect from 1.6.1986.
2. The arrears payable for the month of June and July 1986 would be disbursed before 10th September, 1986.
3. Both the Management and the Unions agree that the dispute regarding the method of calculation of the fitment of salary of the workers as per the Award will be referred to the appropriate authority by the Government as per law.
4. It is agreed that pending decision of the above authority the salary of the Workers will be worked out as per the formula given in the Award and as worked out by the Management. Accordingly, the salary of the workmen as for the month of January, 1978 would be Rs. 224/- for men and Rs. 185 for women.
5. The D.A. component of monthly wages shall be revised in accordance with the changes of cost of living index obtaining at Calicut, as stipulated in the Award.
6. In so far as the payment of arrears for the period from 1.1.1978 to 31.5.1986 is concerned, the revised wages for the number of days worked by each worker shall be calculated in the manner as given in clause 4 above out of which the wages already paid in the existing wages shall be deducted and arrears payable to the workers shall be determined. Each worker shall be paid 35% arrears as determined above in three instalments as indicated below :

- | | |
|----------------------|-----|
| a) By December, 1986 | 10% |
| b) By June, 1987 | 10% |
| c) By June, 1988 | 15% |

The representatives of the workmen agreed to forge the remaining 65% of the arrears for the period from 1.1.1978 to 31.5.1986. It is also agreed that the workers Unions would not raise any further claim on this account in future.

7. Increment as stipulated in the Award shall be paid as per law.

Request for Taking Over of Visveshwariah Iron & Steel Ltd, Bhadravati

3135. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Union Government have received any request from the State of Karnataka for taking over the Visveshwariah Iron and Steel Ltd., (VISL) at Bhadravati; and

(b) if so, the decision taken in this regard ?

THE MINISTER OF STEEL AND MINES (SHRI K.C. PANT) : (a) Yes, Sir.

(c) Government of India do not propose to take over this plant for the present.

Sale Price of Dairy Products

3136. SHRI K. RAMAMURTHY : Will the Minister of AGRICULTURE be pleased to state :

(a) the price of milk being paid to the rural producer by the collecting agents/units under Operation Flood II in the States of Gujarat, Maharashtra, Madhya Pradesh, Rajasthan, Haryana, Punjab, Bihar, West Bengal, Orissa, Andhra Pradesh, Karnataka and Tamil Nadu;

(b) the sale price of milk to the actual consumer in these States; and

(c) the price of ghee, butter, cheese, milk powder being sold to the consumer by agencies working for or under Operation Flood Programme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF

AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (c). All the milk collecting agencies/units under Operation Flood-II in the States of Gujarat, Maharashtra, Madhya Pradesh, Rajasthan, Haryana, Punjab, Bihar, West Bengal, Orissa, Andhra Pradesh, Karnataka and Tamil Nadu are owned and managed by the respective distt. co-operative Dairy unions/state level co-operative Dairy Federations and are under the overall control of the respective State Governments. Price for the milk to be paid to the rural milk producers or the price of milk and milk products like ghee, butter, cheese, milk powder sold to the actual consumers are decided by the States/State Cooperative Dairy Federations/Distt. Unions. The prices vary from State to State and from season to season.

Setting up of Lower Power Transmitters in Tamil Nadu

3137. SHRI K. RAMAMURTHY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the progress made in the setting up of low power television transmitters at Dharmapuri, Nagarcoil and Cuddalore in Tamil Nadu;

(b) the time by which the transmitters are likely to be commissioned;

(c) whether these transmitters involve any foreign exchange component; and

(d) if so, the amount allocated and spent so far on each of the three transmitters ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA) : (a) Orders for the equipment required for these transmitters have been placed.

(b) The VII Plan of Doordarshan provides, inter alia, for establishment of a large number of new TV transmitters. These transmitters can be installed only of phases, depending on the annual allocation of Plan resources, time required by the indigenous manufacturers to supply the requisite equipment and overall priorities. Installation of the proposed new low power transmitters at Dharmapuri, Nagarcoil and Cuddalore will also depend on these factors.